

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 21 OF 2024

Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act, 1961 against the Order made in I.T.A.No.144/Hyd/2023, dated 12-06-2023 on the file of the Income Tax Appellate Tribunal, Hyderabad 'B' Bench, Hyderabad for the Assessment Year 2017-18, preferred against the Order made by the Commissioner of Income Tax (Appels) National Faceless Appeal Centre (NFAC) NewDelhi, preferred against Order made in No.ITBA/AST/S/143(3)/2019-20/1021300525(1) dated 29-11-2019 on the file of the Assistant Commissioner of Income Tax, Circle 16 (1), Hyderabad.

Between:

Principal Commissioner of Income Tax-4, Hyderabad

...Appellant

AND

NCC Infrastructure Holdings Limited, 9th Floor, NCC House, Madhapur,
Hyderabad, Telangana 500 081

...Respondent

Counsel for the Appellant : Ms B Sapna Reddy, Jr. SC
Rep. Mr. JV Prasad
Sr. SC for Income Tax Department

Counsel for the Respondent : ---

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.21 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Junior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- C.V. MALLIKARJUNA VARMA
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad 'B' Bench, Hyderabad
2. The Commissioner of Income Tax (Appels) National Faceless Appeal Centre (NFAC) NewDelhi.
3. The Assistant Commissioner of Income Tax, Circle 16 (1), Hyderabad
4. One CC to Mr J V Prasad, Senior SC for Income Tax Department [OPUC]
5. Two CD Copies

VA/gh

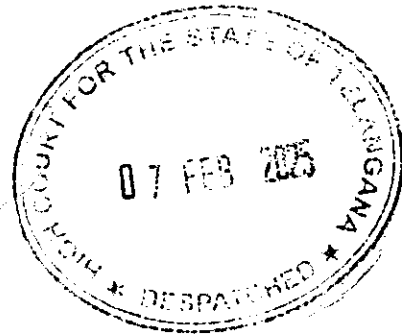


HIGH COURT

DATED:31/12/2024

JUDGMENT

ITTA.No.21 of 2024



**DISMISSING THE ITTA AS
WITHDRAWN**

Ⓡ
29/01/25
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